

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.401/2018 with MA No.310/2018

This the 10th day of December, 2018

**Coram : Hon'ble Ms. Archana Nigam, Administrative Member
Hon'ble Shri M.C.Verma, Judicial Member**

Nilaben
D/o. Bhagabhai
Aged 52 years
R/o. F/169, Vaishnav Park
Nr. M.M. Vohra Showroom,
Soma Talav, Vadodara – 390 006..... Applicant

(By Advocate : Ms. S.S.Chaturvedi)

VERSUS

1. Union of India
Notice to be served through
General Manager
Western Railway, Churchgate
Mumbai 400 020.

2. Divisional Railway Manager (E)
Western Railway,
Pratapnagar,
Baroda 390 004..... Respondents.

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Heard. Matter is at the stage of notice. The facts set out in the pleadings of the OA are that the applicant is daughter of Late Bhagabhai, Ex.-employee of the Respondents, her husband died on 23.3.2015 and since then she was residing with her father. That father of the applicant, while in service of the respondents felt sick, was admitted to the hospital and during treatment died on 13.4.2015. That mother of the applicant already had expired on 20.10.2000. In view of said back drop of family, applicant filled Form 10 (Annexure A-5) and applied for grant of family pension with all required documents. In OA, applicant for her for eligibility of widowed/divorced daughters for grant of family pension has placed reliance on RBE No.99/2013 dated 26.9.2013 (Annexure A-6) as well on Office Memorandum dated 11.9.2013 and has pleaded that since no heed was paid to her request of

grant of family pension, she submitted representation dated 11.11.2017/ 14.11.2017 through All India Retired Railwaymen's Federation but there is no response or whisper from the side of the respondents and hence, is this OA.

2. Having heard the submission of learned counsel, Ms. S.S.Chaturvedi, who appeared for applicant and taking note of pleadings of the OA, the only grievance of the applicant as has emerged is that though she is eligible for family pension but respondents are not considering her request and have not taken decision on her application, representation and reminder since long. Counsel for applicant urged that applicant would be satisfied, if respondents be directed to consider the request of the applicant, for family pension, within stipulated time. We feel that interest of justice would meet, if said direction, as has been sought be given to the respondents. Respondents thus are

directed to consider the application of applicant for family pension (Annexure A-5) and her representation dated 11.11.2017/14.11.2017, if any, expeditiously and to pass decision thereon within three months from the date of receipt of the order. Needless to say that decision so taken shall be communicated to the applicant.

3. With the above direction, the OA stands disposed of. In view of disposal of OA, MA No. 310/2018 also stands disposed off.

(M.C.Verma)
Member (J)

(Archana Nigam)
Member (A)

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